

- (iv) M/s R.K. Machine Tools Ludhiana.
- (v) M/s Rhenmetall Air Defence (RAD), Zurich.
- (vi) M/s Corporation Defence Russia (CDR).

Further action in the matter will be taken after obtaining the advice of CVC and the Ministry of Law.

(c) and (d) Nexus, if any, between Indian and foreign companies does not appear to have been investigated by CBI in this case.

(e) To infuse greater transparency in the procurement process, the role of independent monitors has been enhanced and made more elaborate in the Defence Procurement Procedure-2008 (Amendment-2009).

The role of independent monitor now envisages the following:

- (i) All complaints regarding violation of integrity pact, received by the buyer, will be referred to Independent Monitors for Comments/enquiry.
- (ii) Independent Monitors have been provided access to the relevant records, of the buyer, connected with the complaint.
- (iii) The report of enquiry, if any, made by the Independent Monitors shall be submitted to the head of the Acquisition Wing of the Ministry of Defence, Government of India for a final and appropriate decision in the matter keeping in view the provision of Integrity Pact.

Destruction of Bangladesh war files by army

312. SHRI PRAKASH JAVADEKAR:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Bangladesh war files were destroyed by the army;
- (b) if so, the reasons therefor; and
- (c) the steps taken by Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No official records pertaining to 1971 War that are available with this Ministry have been destroyed.

Induction of indigenous LCH into IAF

313. SHRI R.C. SINGH: Will the Minister of DEFENCE be pleased to state: